

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.647/2018 in O.A. No.61/2018

Friday, this the 18th day of January 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dhirendra Kumar Sinha
Aged 59 years
s/o late Shri Shiweshar Dayal
additional Director General
RITES Limited

Resident of:
G-102, Habitate Apartments
Vasundara Enclave
Delhi – 110 096

..Applicant
(*Nemo*)

Versus

1. Ashwani Lohani
Chairman
Railway Board
Ministry of Railways
Rail Bhawan, New Delhi – 110 001
2. Rajeev Mehrotra
Chairman-cum-Managing Director
RITES Limited, Scope Minar,
Laxmi Nagar, Delhi – 110 092

..Respondents
(Mr. Vardhman Kaushik, Mr. Devik Singh and Mr. Lakshya Juneja,
Advocates)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant filed O.A. No.61/2018 complaining that though he was interviewed for promotion to the post of Additional General Manager on 16.11.2017 by the respondent-organization, the outcome thereof has not been communicated to him. The O.A.

was disposed of on 05.01.2018 directing the respondents to communicate the outcome of the interview held on 16.11.2017 within one week from the date of receipt of a copy of the order. This contempt case is filed alleging that the respondents did not comply with the directions issued by the Tribunal.

2. Today, learned counsel for respondents has placed before us a copy of order dated 07.12.2018, together with supporting documents, addressed to the applicant. A perusal of the same discloses that the applicant was informed about the result of the interview on earlier occasions and all the same, in compliance of the directions issued by the Tribunal, they are communicating him the result. A table is furnished along with order dated 07.12.2018, disclosing the marks that have been awarded to the applicant under three heads, viz. (i) APARS (last 5 years) – 60, (ii) Interview – 30; and (iii) Presentation – 10. The applicant secured 72 marks out of 100 and according to the policy framed by the respondents, the minimum is 80%. The applicant was declared not fit to be promoted.

3. In that view of the matter, the order of the Tribunal is complied with. The contempt case is accordingly closed.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

January 18, 2019
/sunil/